



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

O.A.No.060/00041/2020

Chandigarh, this the 17th January, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

HON'BLE MR. MOHD. JAMSHED, MEMBER (A)

Kuldip Singh ASI (Wireless Technician) aged about 54 years No. 6760/CHG, son of Sh. Amar Singh, Police Headquarters, Sector 9, Chandigarh.

.....Applicant

(BY: Mr. Pawan Kumar Sharma, ADVOCATE)

Versus

1. Union of India through its Secretary, Govt. Of India, Ministry of Home Affairs, New Delhi – 11
2. The Chandigarh Administration through its Home Secretary, Deluxe Building, UT Secretariat, Chandigarh-160009.
3. The Inspector General of Police UT Chandigarh, Police Head Quarter Sector 9, Chandigarh – 160009.
4. The Senior Superintendent of Police UT Chandigarh, Police Head Quarter, Sector 9, Chandigarh – 160009.
5. Inspector (W/Operator) Yagyawant Singh No. 671/CHG, Police Head Quarter Sector 9, Chandigarh-160009.

.. Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Heard.
2. Considering the fact the legal notice dated 29.04.2019, filed after representation dated 13.11.2018, is pending consideration at the hands of the respondents, we accept the contention of learned



counsel by directing the Competent Authority amongst the respondents, to whom the indicated legal notice has been addressed, to pass a reasoned and speaking order on the claim of the applicant for promotion. Let the above exercise be carried out within a period of two months from the date of receipt of a copy of this order. The order so passed be duly communicated to the applicant.

3. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(Mohd. Jamshed)
Member (A)

Place: Chandigarh
Dated: 17.01.2020

(Sanjeev Kaushik)
Member (J)

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